महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

बुधवार, मार्च ३, १९८२/फाल्गुन १२, शके १९०३

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग चार-अ

महाराष्ट्र शासनाने केंद्रीय अधिनियमांन्वये तयार केलेले (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश

HOME DEPARTMENT

Mantralaya, Bombay 400 032, dated the 3rd March 1982,

PRISONS ACT, 1894.

No. BSA. 0177/191(961)-PRS-2.—In exercise of the powers conferred by clauses (11), (27) and (28) of section 59 of the Prisons Act, 1894 (IX of 1894), in its application to the State of Maharashtra and of all other powers enabling it in this behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prison (Diet for Prisoners) Rules, 1970, as follows, namely :—

1. These rules may be called the Maharashtra Prison (Diet for Prisoners) (Amendment) Rules, 1982.

2. In the Appendix to the Maharashtra Prison (Diet for Prisoners) Rules, 1970, in the heading *Diet Scale* No. 1 for the following Class-II prisoners,—

(*i*) in entry (b), the word " and " shall be added at the end ;

(*ii*) in entry (c), for the word ", and " the " . " shall be substituted ; and

(*iii*) entry (d) shall be deleted.

By order and in the name of the Governor of Maharashtra,

K. B. DABHOLKAR,
Assistant Secretary to Government.

शासकीय मध्यवर्ती मुद्रणालय, मुंबई.

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